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(2018) 07 CHH CK 0257

Chhattisgarh High Court

Case No: WPL No. 179 Of 2015

State Of Chhattisgarh And Osr

APPELLANT

۷s

Parasnath Singh

RESPONDENT

Date of Decision: July 20, 2018

Acts Referred:

• Industrial Dispute Act, 1947 - Section 25(F)

Hon'ble Judges: Sanjay K. Agrawal, J

Bench: Single Bench **Advocate:** R. N. Pusty

Final Decision: Dismissed

Judgement

Sanjay K. Agrawal, J

- 1. This writ petition has been preferred by the petitioner against the award passed by the Labour Court on 18.07.2014 (Annexure P/1).
- 2. Learned counsel for the petitioner / State would submit that the award passed by the Labour Court is unsustainable and bad in law and is liable to

be set aside.

- 3. I have heard learned counsel for the petitioner and perused the records with utmost circumspection.
- 4. The learned Labour Court, after full fledged trial recorded a finding that Section 25(F) of the Industrial Dispute Act, 1947 (for brevity, 'Act of
- 1947') has not been complied with and, therefore, directed the petitioners for payment of retrenchment compensation to the extent of Rs. 25,000/- to

the respondent / workmen which is neither perverse nor contrary to record. As such the award passed by the learned Labour Court is in accordance

with law. I do not find any merit in the writ petition.

5. Accordingly, the writ petition deserves to be and is hereby dismissed with no order as to cost(s).